

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA



O.A/350/1757/2015

Date of Order: 18.02.2021

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

SUBHAKANTA BEHERA
VS
INCOME TAX

For The Applicant(s): NONE

For The Respondent(s): MR. B. B. CHATTERJEE, COUNSEL

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

None appeared on behalf of the applicant despite repeated calls.

Therefore, we presume that the applicant has lost interest to pursue the matter any further and, accordingly, the matter is dismissed for default invoking Rule 15 (1) of the CAT (Procedure) Rules, 1987.

2. Mr. B. B. Chatterjee, Ld. counsel for the respondents is present.



(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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